

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

C.P. 2/2003, 3/2003, 4/2003 and 1/2003 IN  
OAS 1138/97, 1139/97, 1140/97 and 174/98.

TRIBUNAL'S ORDER

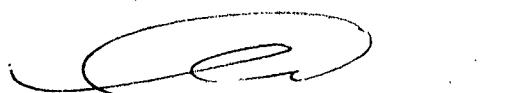
DATED: 7.3.2003

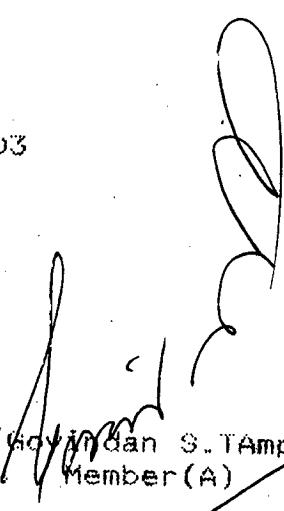
{Per K.V. Sachidanandan, Member (J)}

Shri V.S. Masurkar counsel for the applicant.  
Shri S.S. Karkera for Shri P.M. Pradhan counsel for the respondents.

Shri V.S. Masurkar's name be correctly printed in the cause list. The learned counsel for the respondents states that the respondents are taking action to implement the order. The C.P. be kept pending till end of April.

List the case on 28.4.2003

  
(K.V. Sachidanandan)  
Member (J)

  
(Govindan S. Tampli)  
Member (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. Nos. 2/2003, 3/2003, 4/2003 and 1/2003 IN  
ORIGINAL APPLICATION NOS: 1138/97, 1139/97, 1140/97  
and 174/98

TRIBUNAL'S ORDER

DATED: 28.4.2003

Shri V.S. Masurkar counsel for the applicant. Shri S.S. Karkera for Shri P.M. Pradhan counsel for the respondents.

Shri Karkera counsel for the respondents states that the orders passed in the OAs are implemented and the applicants are given promotions also. He makes available copies of the order passed by the respondents giving promotions to the applicants. Shri Masurkar counsel for the applicants however makes a grievance that even the directions were given by the Tribunal about a year back, the promotion orders issued are with effect from 9.4.2003 and the applicants are not given promotions from the earlier dates. It appears that the respondents have <sup>had</sup> ~~for~~ time to implement the order <sup>and</sup> the question of interpretation of the Rules <sup>was involved</sup> ~~in this regard~~. This however does not justify the department in issuing the orders after more than a year. It will not be proper on our part to give any direction to the respondents. It will be open to the applicants to move a representations concerning the dates of promotion etc. and we hope that if such representations are received the respondents will

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consider and decide the same in the light of the observations of the Tribunal in the OA as well as in the light of the extant rules and regulations. The C.P. stands disposed of. Notice on C.P. is discharged.

*A. S. Sanghvi*

(Shankar Prasad)  
Member(A)

(A.S. Sanghvi)  
Member(J)

NS